

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF Oneworld Industries Private Limited- in Liquidation

1.	Name of Corporate Debtor	Oneworld Industries Private Limited
2.	Date of Incorporation of Corporate Debtor	02/05/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PTC230510
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	FLOOR- 8TH, APSARA CINEMA BUILDING, DR. DADASAHEB BHADKAMKAR MARG, GRANT ROAD, MUMBAI Mumbai City MH 400007
6.	Date of closure of Insolvency Resolution Process	12/08/2019
7.	Liquidation commencement date of Corporate Debtor	Order pronounced: 15/11/2019 Order received: 22/11/2019
8.	Name and registration number of the insolvency professional acting as Liquidator	SANTANU T RAY Registration No.: IBBI/IPA-002/IP-N00360/2017-2018/11055
9.	Address and e-mail of the liquidator, as registered with the Board	301, A Wing, B S E L Tech Park, Sector 30 A, Opposite Vashi Railway Station, Vashi, Thane, Navi Mumbai, Maharashtra - 400705 Email : santanutrayer@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	301, A Wing, B S E L Tech Park, Sector 30 A, Opposite Vashi Railway Station, Vashi, Thane, Navi Mumbai, Maharashtra - 400705 Email: oneworldindustries@aaainsolvency.com
11.	Last date for submission of claims	23/12/2019



SANTANU T
RAY

Digitally signed by
SANTANU T RAY
Date: 2019.11.27
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Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Oneworld Industries Private Limited** on **15/11/2019**, (certified copy of order received on **22/11/2019**).

The stakeholders of **Oneworld Industries Private Limited** are hereby called upon to submit their claims with proof on or before **23/12/2019**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

SANTANU T RAY

SANTANU T RAY

Insolvency Professional,

AAA Insolvency Professionals LLP

Registration No.: IBBI/IPA-002/IP-N00360/2017-2018/11055

Date: 25/11/2019

Place: Mumbai

